

I would request the Government to arrange power and water for the State...[*Interruptions*]*

[*English*]

MR. SPEAKER: It is not going on record.

[*Translation*]

SHRI SYED MASUDAL HOSSAIN (Murshidabad): Mr. Speaker, Sir, the river which flows between two countries is an international river and is a central subject. Bangladesh lies on the other side of my constituency and the River Ganges flows in between. There is a very heavy soil erosion on the western bank of the river, which is going on for nearabout 12 years. Large tracts of land had gone on the other side of River Ganges and got attached with Bangladesh. The crops produced by our farmers in that land are taken away to other side by the B.D.R. and B.S.F. personnel and by the Citizens of Bangladesh.

The Minister of Water Resources is probably sleeping and not listening to me. I am in this House for the last 14 years and raising this issue since then. Our State Ministers have also met the Union Government several times in this regard, but not a single penny was given. My entire Constituency will get attached with Bangladesh.

The hon. Minister should tell us about the action to be taken in this regard.

[*English*]

MR. SPEAKER: Well, I thank you for cooperating with me. Let us go to the next item.

*Not recorded.

12.27 hrs.

PAPERS LAID ON THE TABLE

Notification under International Airports Authority Act, 1971 etc.

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): On behalf of my senior colleague, Shri Ghulam Nabi Azad, I beg to lay on the Table—

- (1) A copy of the International Airports Authority (Storage and Processing of Goods) Regulations, 1993 (Hindi and English versions) published in Notification No. Cargo/1351/9/Pt. I in Gazette of India dated the 26th June, 1993 under sub-section (4) of section 37 of the International Airports Authority Act, 1971 together with an explanatory Note.

[*Placed in Library. See No. LT 4527/93*]

- (2) A copy of the National Airports Authority (Employees Conduct, Discipline and Appeal) Amendment Regulations, 1993 (Hindi and English versions) published in Notification No. SEC. 92.7. in Gazette of India dated the 22nd March, 1993 under section 40 of the National Airports Authority Act, 1985.

[*Placed in Library. See No. LT 4528/93*]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi for the year 1990-91, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Indira Gandhi Rashtriya Uran Akademi for the year 1990-91.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[*Placed in Library. See No. LT 4529/93*]

Uttar Pradesh Industrial Employment Model Standing Orders, 1992 and a statement showing reasons for delay in laying these papers.

Rajya Sabha correcting

Reply to S. Q. No. 87 dt. 29-4-93

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): On behalf of Shri P. A. Sangma. I beg to lay on the Table—

- (1) A copy of the Uttar Pradesh Industrial Employment Model Standing Orders, 1992 (Hindi and English versions) published in Notification No. 2651/XXXVI-3-5(S.O.)-85 in Uttar Pradesh Gazette dated the 24th July, 1992 issued under sub-section (2) of section 15 of the Industrial Employment (Standing Orders) Act, 1946 read with clause (c) (iv) of the Proclamation dated the 6th December, 1992 issued by the President in relation to the State of Uttar Pradesh.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (1) above.

[Placed in Library. See No. LT 4530/93]

Notifications under Customs Act, 1962 etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V CHANDRASHEKHARA MURTHY): I beg to lay on the Table a copy of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act 1962:—

- (i) G.S.R.553(E) published in Gazette of India dated the 13th August, 1993 together with an explanatory memorandum making certain amendments to certain notifications mentioned in the table annexed thereto.
- (ii) G.S.R.554(E) published in Gazette of India dated the 13th August, 1993 together with an explanatory memorandum regarding exemption to the specified telematic infrastructural equipments when imported into India for being used for the export of software out of India from the whole of the basic and additional duties of customs leviable thereon.

- (iii) G.S.R.556(E) published in Gazette of India dated the 16th August, 1993 together with an explanatory memorandum making certain amendments to certain notifications mentioned therein.

[Placed in Library. See No. LT 4531/93]

- (2) A copy of the Income-tax (Twelfth Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. S.O. 608(E) in Gazette of India dated the 13th August, 1993 under section 296 of the Income-tax Act, 1961.

[Placed in Library. See No. LT 4532/93]

12.28 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report that Rajya Sabha has agreed without any amendment to the Oil and Natural Gas Commission (Transfer of Undertaking and Repeal) Bill, 1993, as passed by Lok Sabha.

2. Sir, I have also to report that Rajya Sabha has no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 3 Bill, 1993, the Appropriation (Railways) No. 4 Bill, 1993, the Appropriation (No. 3) Bill, 1993 and the Appropriation (No. 4) Bill, 1993.

12.30 hrs.

[SHRI NITISH KUMAR in the Chair]

STATEMENT CORRECTING REPLY TO STARRED QUESTION NO. 807 DATED 29.4.1993 RE: ANTI-T.B. MEDICINES

[English]

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): I invite attention to the reply to the Lok Sabha Starred Question No. 807 on 29th April, 1993 regarding anti-TB medicines. In reply to Part (b), in addition to the anti-TB medicines mentioned therein, 1783 kilograms of Rifampicin was also imported during 1991-92.

The error came to the notice towards the close of last session of Parliament. Hence the correction is being made now. Inconvenience caused is regretted.

[Placed in Library. See No. LT 4533/93]